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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Registration (OA) no. 258 of 1988

Birendra Singh

Applicant.

Versus

Deputy Chief Electrical Engineer,
N.E.R. Gorakhpur

Respondent.

Hon'ble D.S.Misra, A.M.

Hon'ble G.S.Sharma, J.M.

(Hon'ble D.S.Misra)

In this application under Section 19 of the Administrative Tribunals Act XIII of 1985, the applicant has sought a direction to the respondent to decide the representation of the applicant dated 3.3.87 within a reasonable period according to law. In his application dated 3.3.87 (copy annexure 1 to the petition) the applicant has stated that he had worked as Khalasi from 12.1974 to 16.9.1975 and was retrenched in the year 1975 and remains unemployed. In this application, the applicant has prayed for being given fresh appointment as casual labour. In his application, the applicant has alleged that he has worked as casual labour under Deputy Chief Electrical Engineer at Muzaffarnagar and in accordance with some circular of the Railway Board, he is entitled to be provided with a job.

2. We have heard learned counsel for the applicant. We are of the opinion that the prayer of the applicant for consideration of his representation within a fixed period is a reasonable request. Accordingly we direct the respondent to dispose of the representation dated 3.3.1987 of the applicant, if received,

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and inform the applicant within a period of 2 months from
the date of receipt of this order.

The application is disposed of accordingly.

John
18.4.88

A.M.

J.M.

J.M.

JS/18/4/88